

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 24 of 2013 &
IA No. 39 of 2013 and IA No. 40 of 2013

Dated: 28th January, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Indian Wind Energy Association (INWEA) ... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Hemant Singh

Counsel for the Respondent(s): Mr. M.G. Ramachandran and
Mr. Anand K. Ganesan for R.3, R.8
& R.9

ORDER

Admit. Issue notice to the Respondents returnable on 26.2.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Mr. M.G. Ramachandran, Learned Counsel appearing on behalf of Respondent nos. R.3, R.8 & R.9 object to the maintainability of the Appeal as the party is not aggrieved over the impugned order. Therefore, the Learned Counsel for the

Respondents requests permission to file counter questioning the maintainability of the Appeal as well as on merits.

Accordingly, the Learned Counsel for the Respondents is directed to file reply on or before 15.2.2013 after serving copy on the other side.

Post the matter for final hearing of the main Appeal as well as the IAs on **26.02.2013**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/mk